NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH NEW DELHI**

C. P. NO. 68(ND)2013 CA. NO.

PRESENT: SMT. INA MALHOTRA

Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.09.2016

NAME OF THE COMPANY: Reena Gambhir & Anr. V/s. M/s. Dheradun Automobiles Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

REPRESENTATION S.NO. DESIGNATION

Sarad Elvocate Respondent Sarad

ORDER

Despite notice to the petitioners and their counsels, none is present on their behalf. Ld. Counsel for the respondent submit that he has also taken steps to intimate the parties vide e-mail dated 23.09.2016, attaching the copy of the order of this court. Despite the same, none is present today.

- Though a settlement is stated to have been arrived at between the parties, it 2. stands unconfirmed on behalf of the petitioner. Under such circumstances, one further opportunity is being given to the petitioners to confirm the same, failing which, the petition is liable to be dismissed in default.
- To come up on 06.10.2016. 3.

(Ina Malhotra) Member Judicial